

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member**

DATE OF HEARING: 9.10.2012

Petition No. 227/MP/2012

Sub: Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Ravikiran Power Projects Pvt. Ltd., Hyderabad

Respondents:

1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Gulbarga Electricity Supply Co. Ltd., Gulbarga
4. Karnataka Renewable Energy Development Ltd, Bangalore

Petition No. 228/MP/2012

Sub: Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Rithwik Energy Generation Private Limited, Bangalore

Respondents:

1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Bangalore Electricity Supply Co. Ltd., Bangalore

Parties Present: Shri Patil, Senior Advocate for the petitioners
Shri B.Subrahmanya Prasad, Advocate for the petitioners

Record of Proceeding

The learned counsel for the petitioner submitted that these petitions have been filed for setting aside the letters No. CEE/EE/AEE-3/SLDC/581-82 dated

3.7.2012 and CEE/EE/AEE-3/SLDC/37778 dated 15.6.2012 issued by State Load Despatch Center, Karnataka refusing to grant No Objection Certificates for inter-State Open access to the PTC India Ltd. on the ground that petitioner is having a valid PPA with GESCOM/BESCOM and as per G.O. No. EN 540 NCE 2008 dated 1.9.2009 all private generators having valid PPA with State utilities are bound to supply power to the respective power utilities in the State, and direct SLDC, Karnataka to issue concurrence/NOC/prior standing clearance to the petitioners pursuant to their applications dated 26.6.2012 and 15.5.2012.

2. Based on the submission of the learned counsel for the petitioners, the Commission directed to admit the petitions and issue notices to the respondents.

3. Accordingly, the petitioners were directed to serve the copy of the petitions on the respondents by 16.10.2012 who may file their responses by 29.10.2012 and the petitioners may file their rejoinders, if any, by 9.11.2012.

4. The petitions shall be listed for hearing on 20.11.2012.

By order of the Commission

SD/-

**(T. Rout)
Joint Chief (Law)**